

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 23

IA (Liq.)/65/2024 (NEW IA) in C.P. (IB)/3302(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.07.2024**

NAME OF THE PARTIES: **MANOJ KUMAR MISHRA**

Section 33(1) (b) (i) to (iii) r/w Sec 33(3) & 10 of the Insolvency and
Bankruptcy Code, 2016

ORDER

IA (Liq.)/65/2024 (NEW IA) in C.P. (IB)/3302(MB)2019

- 1) Mr. Rahul Darji, Ld. Counsel for the Applicant is present.
- 2) Ld. Counsel for the Applicant seeks some time to proceed further in the matter contending that the Arguing Counsel is not available.
- 3) At request, stand over to 09.07.2024, for further consideration and hearing.

In the meantime, Registry is directed to correct the cause title of the present Matter as it is wrongly mentioned in today's cause list.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare